

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 157
(IB)-840(PB)/2018

IN THE MATTER OF:

PEC Ltd.

.... Applicant/Petitioner

Vs.

S.L. Consumer Products Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 14.02.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent(s):

Mr. Abhishek Anand, Mr. Mohak Sharma,
Advs. for RP

Mr. K. Datta, Mr. Arjun Mahajan, Mr.
Atulya Anand, Advs. for CD

ORDER

C.A. No. 2564(PB)/2019

On the application filed by the RP seeking direction against the Respondents (Two CoC Members) namely Union Bank of India and PEC Limited to defray their portion of CIRP expenses incurred by the Applicant as already approved by the CoC, for these Respondents, despite notice has been served upon them, having neither paid the amount nor explained as to why they are not under obligation to pay this money, they are given last chance to make payment or else give their explanation on the next date of hearing failing which appropriate orders would be passed on this Application.

List the matter on 27.03.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)